

stantial cut in the monthly allocation of coal for certain industries with effect from 31st March, 1962;

(b) if so, which are the industries likely to be affected by this cut;

(c) the reasons for the cut;

(d) what is the likely effect of the cut on production and employment of the concerned industrial units;

(e) whether any representations have been received against the cut and if so, the nature of the same; and

(f) what action the Government propose to take in regard to the above representations?

**The Minister of Steel, Mines and Fuel (Sardar Swaran Singh):** (a) to (f). A statement explaining the position is laid on the Table of the House. [See Appendix II, annexure No. 42].

12.12 hrs.

#### MOTION FOR ADJOURNMENT

#### Alleged forcible occupation of Indian territory by Pakistani army-men

**Mr. Speaker:** I have received notice of an adjournment motion from Shri Banerjee reading:

"The immediate need to discuss the alarming news of forcible occupation of Indian territory in the Hilli police station area in West Dinajpur by Pakistani army-men."

Shri Bal Raj Madhok has also referred to the same thing. They have also given me the report in the Times of India where it is stated, "Pakistanis occupy large area. West Bengal protest."

What has the hon. Minister to say about this?

#### The Deputy Minister of External Affairs (Shrimati Lakshmi Menon):

Sir, a report was received from the West Bengal Government on the 28th March that there had been some incidents on the West Bengal-East Pakistan border, in the tract of land in the Hilli Police Station in West Dinajpur, between the 11th March, 1962 and the 23rd March, 1962.

According to this report, on the 11th March, 1962, while some villagers from Aptair village were digging earth on Indian territory, a few villagers from Ghusuria village across the border objected on the ground that earth was being dug up on Pakistan territory. After some discussion it was conclusively demonstrated to the villagers from Pakistan that digging was in progress on Indian territory upon which the Pakistani villagers withdrew.

On the 14th March, the villagers from Ghusuria objected again but this time supported by armed personnel of the East Pakistan Rifles. The Officer-in-Charge of the local Police Station on the Indian side went to the spot upon which the East Pakistan Rifles withdrew. The matter was brought to the notice of the District Magistrate of West Dinajpur and digging of earth was suspended pending investigation.

On the 18th March, personnel of the East Pakistan Rifles began digging trenches on Pakistan territory, near the border, and on the 19th March a contingent of about 200 East Pakistan riflemen arrived on the spot. Some jeeps were also found to be moving about in the area towards the afternoon of the 19th March. Pakistan officers were also observed taking photographs of the area but no actual incident was reported on the 19th March despite evidence of activity by East Pakistan Rifles across the border.

The Superintendent of Police, West Dinajpur, received a telegram from the Wing Commander of East Pakis-

tan Rifles, Parbatipura, requesting an urgent meeting of border officials to discuss the alleged border violation by Indian nationals backed by Indian police.

The telegram from the East Pakistan Rifles gave a totally false picture when the facts clearly proved that Pakistan nationals had initially intruded on Indian territory. A reply was sent to the Wing Commander of East Pakistan Rifles that a meeting could be held on the 23rd March. According to latest report from Calcutta no meeting has so far taken place despite two appointments made by West Bengal officials with East Pakistan officials on the 25th and the 26th March. The East Pakistan officials failed to turn up for a meeting on these dates.

The West Bengal Government has lodged a strong protest with the East Pakistan Government against the high-handed and provocative acts by Pakistani nationals supported by personnel of the East Pakistan Rifles in violation of the Ground Rules. The West Bengal Government has requested the East Pakistan Government to make an immediate enquiry, fill up the trenches dug out across the border and withdraw Pakistan forces from the area to ensure peace and tranquillity on the border. No reply has yet been received from the East Pakistan Government to these protests.

It has been confirmed on telephone from Calcutta this morning that no part of Indian territory in this area is in possession of East Pakistan nationals or personnel of East Pakistan Rifles.

**Shri S. M. Banerjee (Kanpur):** The press report is very clear. A statement was made by the Home Minister of West Bengal, Shri Kalipada Mukherjee, saying that the land continues to be occupied by the Pakistanis. This is in today's paper and the despatch is from Calcutta dated the 28th March. So I want to know whether this particular information that no land is now in occupation of

the Pakistanis has been received today after this.

Secondly, here it is stated:

"... on March 11 some Pakistani nationals appeared in the area and threatened the working farmers and asked them to leave the place. On hearing the report, the officer in charge of the Hilli police station went to the spot and persuaded the trespassers to leave the place. A week later, the Pakistani nationals, backed by a contingent of the armed East Pakistan Rifles, invaded the area and occupied it."

In fact, when the Police authorities went there they persuaded them to go away. If they were actually on our land, should the Police not arrest them? They simply persuaded them saying, "Please go away from this place" as if they had strayed.

Then, has any protest been lodged by the Government of India? These are repeated incidents. On the 15th March they actually kidnapped one of our boys who was a volunteer. You know that. We still do not know what the condition of that boy is, whether he is alive or was beaten up and so on. The hon. Prime Minister promised to tell us something about that. I want to know why Government of India has not protested. Do they think that this is too minor a case for them to protest? I want to know why it has been left entirely in the hands of the West Bengal Government. What positive steps have been taken by the Government of India in this connection?

**Shri Tyagi (Dehra Dun):** There is one point.

**Mr. Speaker:** Order, order. Why does he not allow the hon. Member who has tabled the motion? He intervenes immediately. I want to hear Shri Madhok first who has tabled the motion.

**Shri Bal Raj Madhok** (New Delhi): Sir, this is not an incident which has taken place for the first time. Such incidents are reported in the press every second or third day. Here it is a border with a foreign State and their nationals backed up by their soldiers come into our territory. The question is: Have we no border police or border personnel to arrest them or to drive them out? There is no question of persuading them to go away. Anybody who comes into our territory and is a hostile has either to be arrested or reprisal has to be taken. Just sending protest notes is not very correct. I want to know why no reprisal has been taken so far.

**Shri Tyagi:** The statement of the hon. Minister is quite clear about this matter. Proper action has already been taken. Protests have also been lodged. I would also like the hon. Minister to inform the House if any precautionary measures have been taken because the motive of the Pakistani nationals seems to be quite clear. When they have regularly and officially started digging trenches there, their motive seems to be quite clear. I hope precautions have been taken by the hon. Defence Minister or the hon. Minister of External Affairs and they have not left it at the disposal of the West Bengal Government only. It is a matter where international border is involved.

**Shrimati Lakshmi Menon:** In these matters the enquiry is usually conducted according to the Ground Rules prescribed normally by negotiations between the two Governments. That is why at the initial stages the enquiry is conducted by the West Bengal Government. Regarding the second question, I think all measures are taken to guard our border.

**Shri Tyagi:** Is there no border police in that area?

**Shrimati Lakshmi Menon:** I have read out in the statement that our police was there.

**Mr. Speaker:** It is definitely stated that this land belongs to us and those

persons trespassed and began to dig. The police were there. But why all this persuasion, why do you not arrest a few of them? That is what is suggested.

**Shrimati Lakshmi Menon:** I have already pointed out that under the ground rules, what we usually do is to report to the officer on the other side. Then both the officers will meet and then they will decide what should be done.

**Shri Tyagi:** She is mentioning about civil police of the thana. I want to know whether there is any border police for security of the border there or not. Has the matter been reported to the Defence Ministry? If they are digging trenches, it is a serious matter. As far as I have experience of the Defence Ministry, such matters used to come to their notice and precautions were taken. I wonder if anything has been done in that respect.

**Shrimati Lakshmi Menon:** I have already stated in the statement that there was no digging on Indian territory.

**Shri Tyagi:** Even if they dig on their own territory, we must take notice of it. I am sorry, I must explain to you that there is vigilance and the Army always looks into the enemy's territory, what they are doing on the other side. If we do not take notice of what they are doing on the border on their side we shall have some day to lose the territory. Vigilance means that.

**Mr. Speaker:** That is a different matter.

**Shri Bal Raj Madhok and Shri S. M. Banerjee** rose—

**Mr. Speaker:** Order, order. I have heard sufficiently. The only point was it has been alleged on the report of the *Times of India* that Pakistanis have occupied a large area. The hon. Minister has made a statement that there has been no occupation, and as soon as those people came, they were asked to go away. It is another thing

to say that they ought to have been arrested. They say that it is contrary to the rules, that we must negotiate with them so far as the border is concerned, and that that is not the practice so far adopted. So far as digging is concerned, the hon. Minister says that there has been no digging.

**Shri Bal Raj Madhok:** It is there in the statement.

**Shri S. M. Banerjee:** The Home Minister of West Bengal says that that they have occupied land.

**Shrimati Lakshmi Menon:** In the statement, I have stated two or three times that the digging has all the time been on Pakistani territory.

**Shri Tyagi:** That is immaterial. May I point out to the House that digging of trenches on the border even on their own territory is a matter which should be taken notice of. That is clear. Obviously, the intention is known. Have we taken proper precautions? We cannot stop digging. I do not want them to stop digging. We cannot. Have we taken precautions on our side after we have noticed that they are digging trenches on the other side?

**The Minister of Defence (Shri Krishna Menon):** I did not want to intervene at this stage. There is an Army Corps in that area.

**Shri S. M. Banerjee:** This is for your consideration. Here is the statement of the hon. Home Minister of West Bengal: "Announcing this in the State Assembly today (28th March), the Home Minister Mr. Kalipada Mukerjee said that the land continued to be occupied by Pakistanis." Here, from the statement of the hon. Deputy Minister, it appears that nothing was occupied. I want to know one thing. In her statement, she has not clearly stated whether 200 Pakistani armymen have occupied the land. I want to know which statement is correct.

**Mr. Speaker:** What is the date of the statement?

**Shri S. M. Banerjee:** Announcing this in the State Assembly today—that is 28th March. Which is true?

**Shrimati Lakshmi Menon.** This is the information we got from the West Bengal Government this morning after 10 o'clock.

**Shri Tyagi:** We need not be afraid. There is the Army corps. They will look after.

**Mr. Speaker:** It is no longer a menace. As far as the border is concerned, the hon. Defence Minister has stated that all steps have been taken to safeguard the border. I do not give my consent to the adjournment motions.

12.25 hrs.

PAPERS LAID ON THE TABLE

STATISTICAL INFORMATION REGARDING  
 WORKING OF PREVENTIVE DETENTION  
 ACT, 1950

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** On behalf of Shri Lal Bahadur Shastri, I beg to lay on the Table a copy of Statistical Information regarding the Working of the Preventive Detention Act, 1950, during the period from the 30th September, 1960 to 30th September, 1961. [Placed in Library. See No. LT-3623/62].

REPORT OF THE INDIAN DELEGATION  
 TO THE FOURTEENTH WORLD HEALTH  
 ASSEMBLY

**Shri Datar:** On behalf of Shri Karmarkar, I beg to lay on the Table a copy of Report of the Indian Delegation to the Fourteenth World Health Assembly held at New Delhi in February, 1961. [Placed in Library, See No. LT-3624/62].

12.25½ hrs.

HINDU MARRIAGE (AMENDMENT)  
 BILL

OPINIONS

**The Deputy Minister of Law (Shri Hajarnavis):** I beg to lay on the Table Paper No. II to the Hindu Mar-